

# **NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

## **PRINCIPAL BENCH**

**2<sup>nd</sup> FLOOR, M.T.N.L BUILDING, NEAR SCOPE COMPLEX, CGO COMPLEX, NEW DELHI**

**SUPPLEMENTARY CAUSE LIST DATED 07.04.2022 (THURSDAY)**

**COURT OF CHAIRPERSON (VIRTUAL MODE)**

**10:30 AM**

**In the Court of Hon'ble Mr. Justice Ashok Bhushan, the Chairperson, Hon'ble Dr. Alok Srivastava, Member (Technical) and Hon'ble Ms. Shreesha Merla, Member (Technical)**

### **For Admission (Fresh Cases)**

<b>S. No.</b>	<b>Case No.</b>	<b>Name of the parties</b>	<b>Counsel for Appellants</b>	<b>Counsel for Respondents</b>
<b>1.</b>	Comp. App. (AT) (Ins) No. 379 & 380 of 2022	The State, Government of NCT of Delhi, Through Commissioner, Department of Trade & Taxes Vs. Ashwini Kumar Gupta (Liquidator – Petrolube India Ltd. In Liquidation)	M. L. Garg	
<b>2.</b>	Comp. App. (AT) (Ins) No. 382 of 2022	Lopa Pankaj Dave (Suspended Director of Raymon Patel Gelatine Pvt. Ltd.) Vs. Sunandaben R. Patel & Anr.	Manisha Chaudhary	

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**By order of Hon'ble Chairperson**  
**-sd/-**  
**Registrar**